

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**IA No. 414 of 2012 in**  
**DFR No. 2211 of 2012**

**Dated: 16<sup>th</sup> January, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Indian Wind Energy Association (INWEA) ... Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s):	Mr. Hemant Singh
Counsel for the Respondent(s):	Mr. M.G. Ramachandran
	Mr. Anand K. Ganesan for R.3, 8 & 9

**ORDER**

**IA No. 414 of 2012**  
***(Condone delay Application)***

This is an Application to condone the delay of 53 days in filing the Appeal. Though we are not satisfied with the reasons for the delay, we deem it appropriate to condone the delay on payment of cost of Rs.5,000/- to a charitable organization, namely, "***The Child Relief and You (CRY), 632, 2<sup>nd</sup> Floor, Lane No.3, West End Marg, Saiyadul Ajaib, New Delhi***" on or before 22.01.2013.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **28.01.2013**. The Registry is further directed to send a copy of this Order to the above charitable organization.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**